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1994/10/28

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The case would proceed on the basis that it has been admitted. Respondents have so far not filed reply. They are at liberty to file reply within four weeks.

Applicants are free to file rejoinder within two weeks thereafter.

SC to 28.10.94

M.R. Kolhatkar

(M.R. Kolhatkar)
M(A)

Reply to MP No. 754/94 Filed by Respdh recd on 24/10/94 in duplicate

28.10.1994.

Shri H.J. Acharya, counsel for the applicant.

N.K. Srinivasan,

Shri ~~R.K.~~ ~~Srinivasan~~, counsel for the Respondents.

The learned counsel for the applicant has filed a M.P. seeking withdrawal of the present application with liberty to file a fresh application, if so desired.

contd.

Recd 3 copies of O.A.
M.P. and affidavit
from Mr. Acharya
27/9/94

Parawise Reply
Filed by Respdh recd
on 24/10/94 in
duplicate.

Yels
25/10

contd.

In the circumstances, the applicant is allowed to withdraw the O.A., subject to limitation.

OA is accordingly disposed of.


(B. S. HECIDE)
MEMBER (J).

28/10/97
Order/Judgement/despached
to Applicant/Respondent (S)
on 14/11/97

21/11/97